

ITEM NO.55

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 14386/2023

(Arising out of impugned final judgment and order dated 22-08-2023 in A482 No. 15680/2023 in Application u/s 482 No.15680/2023 passed by the High Court Of Judicature At Allahabad)

JIJO C GEORGE

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION

IA No. 18929/2024 - EXEMPTION FROM FILING O.T.

IA No. 28468/2024 - EXEMPTION FROM FILING O.T.

IA No. 18932/2024 - EXEMPTION FROM FILING O.T.

IA No. 18931/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 235381/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 23-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. S. Nagamuthu, Sr. Adv.
Mr. Manu Krishnan, Adv.
Mr. Atul Shankar Vinod, AOR

For Respondent(s) Mr. Adarsh Upadhyay, AOR
Mr. Aman Pathak, Adv.
Ms. Pallavi Kumari, Adv.
Mrs. Pooja Kabra, Adv.
Mr. Purnendu Bajpai, Adv.

Mrs. Mona K. Rajvanshi, AOR
Mr. Anurag Kashyap, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Upon hearing learned counsel appearing for the
parties, *prima facie*, we are of the view that it is

nothing but a personal dispute between two educated persons. It is a case of relationship turning sour.

Considering the above, we are inclined to grant leave.

Leave granted.

There shall be interim stay of further proceedings.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)